

to select 20,000 post offices in the rural areas in the country for acting as Depot Holders on a voluntary basis.

(c) In this scheme, Nirodh (condom) will be sold at the subsidized rate of 5 paise for 3 pieces. It will be distributed through the Depot Holders who are being specially appointed for this Scheme. The Depot Holder will be allowed to retain the sale proceeds as selling commission. The Nirodh will be distinctly labelled and packed in a specially designed depot holders' packing. The consumer pack is a packet containing three strip-packed Nirodhs bearing an appropriate legend which gives the price. An entirely different colour scheme and design have been adopted for the strips and wallets in order to distinguish them from the corresponding packs for other schemes viz. Free and Commercial distribution schemes.

(d) Yes.

SUPPLY OF LIST OF SUPPLIERS BY I.O.C. TO THEIR CONSULTANTS

3820. SHRI S. N. MISRA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether Article 7 of the Indian Oil Corporation-TECHNIP contract provides supply of list of suppliers by the Indian Oil Corporation to their consultant Engineers India Ltd., and Technip;

(b) whether the list so supplied does not include many of the reliable suppliers in the field who are licensed under the Industries Development & Regulation Act, 1951;

(c) The reason for not instructing the Indian Oil Corporation to prepare the list in consultation with D.G.T.D., D.G.S.&D. and other such departments;

(d) whether the consultants employed by the Indian Oil Corporation are only sending trade enquiry to suppliers selected out of the list supplied by the Indian Oil Corporation; and

(e) if so, the reason for adopting such a policy ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Article 7 of the Engineering & Supplies Contract with TECHNIP provides for establishment of detailed procedure for regulating procurement of equipment/materials indigenous to India in connection with the Haldia Oil Refinery. Engineers India Ltd. (a fully owned Government of India undertaking) in technical collaboration with TECHNIP is to provide procurement, inspection and expediting services as agents of Indian Oil Corporation and *inter alia* prepare a list of vendors or suppliers for approval of IOC.

(b) The list of established vendors/suppliers of repute, has been prepared after an extensive market survey assessment of the manufacturing capabilities of the parties in field.

(c) Does not arise.

(d) Yes.

(e) For expeditious and economical purchase consistent with quality and technical suitability.

CONTRACTUAL TERMS GOVERNING PURCHASES BY I.O.C.

3821. SHRI S. N. MISRA : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether the Indian Oil Corporation have supplied their own contractual conditions which govern the purchase of their project requirements, to their Indian and Foreign Consultants;

(b) whether the procurement is passed on to specialists who are consultants, with a view to secure most economical and reasonable recommendation which will work within fool-proof contractual terms; if so, the reasons therefor;

(c) whether the purchase conditions of the Indian Oil Corporation are incomplete, ineffective, and leave ample scope for negotiation, which give rise to unholy alliance between the purchaser, consultants, and the suppliers;

(d) whether the project procurements of the Indian Oil Corporation are not subjected to concurrent audit, which leaves ample scope of unholy alliance being formed by the parties associated with purchase; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) Indian Oil Corporation have their own departmental purchase set up and conditions of contract for all its refineries except the Haldia Refinery Project.

(b) This has been done in respect of the Haldia Refinery Project for reasons of expeditious and economical purchase consistent with quality and technical suitability; the Government owned organization Engineers India Ltd. and the foreign parties form a joint procurement agency.

(c) No.

(d) All project procurements of the Indian Oil Corporation are subject to concurrent audit.

(e) Does not arise.

ALLOTMENT OF DEVELOPED PLOTS TO VARIOUS COOPERATIVE HOUSING SOCIETIES OF THE CENTRAL GOVERNMENT

3822. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether over a crore of rupees have been collected by Government from the various cooperative housing societies of the Central Government employees in Delhi under different Ministries with a view to allot them developed plots of land for building of houses in and around Delhi;

(b) if so, whether Government have allotted them the long promised developed plots in Delhi so far;

(c) if not, what was the fun in collecting such a huge amount and then not allotting the developed plots to them despite the lapse of nearly two-three years; and

(d) when the developed plots are likely to be handed over to those cooperatives and the location thereof, Ministry-wise ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) to (d) : The information is being collected and will be laid on the Table of the Sabha.

PROMOTION OF SECTIONAL OFFICERS IN THE C.P.W.D.

3823. SHRI S. D. SOMASUNDRAM : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question Nos. 5520 and 6197 on the 7th and 14th April, 1969 respectively and state whether the temporary sectional officers of proven ability with meritorious record of service cannot be considered for promotion as Assistant Engineers against direct recruitment quota while the direct recruits through Engineering Service examination conducted by U.P.S.C. every year have not been made available to the extent required and there has been a shortfall in the quota earmarked for direct recruitment for the past three years in the name of quota Rule ?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Departmental Sectional Officers can be considered for promotion only against vacancies in the promotion quota and cannot be considered for appointment as Assistant Engineers against vacancies in the direct recruitment quota, irrespective of their merit. They may, however, be considered for appointment as an *ad hoc* basis pending the availability of direct recruits nominated by the U.P.S.C.